

Central Administrative Tribunal  
Principal Bench: New Delhi

MA-2772/2000 In  
MA- 2773/2000  
OA- 2446/1998

New Delhi this the 19th day of February, 2001

Hon'ble Mr. V.K. Majotra, Member (A)  
Hon'ble Mr. Shanker Raju, Member (J)

1. M.L. Bhandari  
S/o Late Shri Ravi Dutt Bhandari  
R/o No. 373, Sector 7A, Faridabad
2. P.S. Bal S/o Sardar Sohan Singh  
R/o No. 526B, Sector III, R.K. Puram,  
New Delhi.
3. Ananda Singh S/o Shri Bachi Singh  
R/o No. 429, Sector IV, R.K. Puram  
New Delhi.
4. S.C. Oberoi S/o Late Shri K.C. Oberoi  
R/o No. 535, Sector IX, R.K. Puram,  
New Delhi.
5. P.S. Bisht S/o Late Shri K.S. Bisht  
R/o No. 148R, Sector IV, Pushp Vihar,  
New Delhi.
6. K.D. Prasad S/o Shri R.D. Prasad  
R/o No. B-221, Nanak Pura, New Delhi.

-Applicants

(By Advocate: Shri G.S. Chaman)

Versus

1. Union of India  
Through, The Secretary  
Ministry of Home Affairs,  
Govt. of India, North Block,  
New Delhi.
2. The Secretary, Ministry of Finance,  
Dept. of Expenditure, Govt. of India,  
North Block, New Delhi.
3. Director, Intelligence Bureau,  
Ministry of Home Affairs, Govt of India,  
North Block, New Delhi.

-Respondents

(By Advocate: Shri S.M. Arif)

ORDER (Oral)

Mr. V.K. Majotra, Member (A)

MA-2772/2000 seeking restoration of the OA and  
recall of order dated 6.9.2000 whereby the OA was

(2)

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dismissed in default is allowed as the reasons for absence of the learned counsel of the applicants are satisfactory.

2. Shri S.M. Arif has filed a copy of order dated 5.2.2001 issued by the respondents regarding upgradation of pay scale of Technical Cadre of IB at par with the Executive Cadre of IB. Shri Chaman, learned counsel of the applicants states that vide order dated 5.2.2001 the relief sought by the applicants for upward revision of their scale w.e.f. 1.1.96 has been accorded by the respondents. He only prayed that the respondents be directed to implement the order dated 5.2.2001 within a time limit. The respondents are directed to implement the order dated 5.2.2001 regarding upgradation of pay scale of the applicants within a period of three months from the date of communication of these orders.

3. The OA is disposed of in the above terms.  
No costs.

S. Raju

(Shanker Raju)  
Member (J)

V.K. Majotra

(V.K. Majotra)  
Member (A)

CC.